

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 02
IA No. 369/JPR/2020
In
CP No. (IB)- 146/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Shakuntala Joshi & Ors.

...Financial Creditor/Applicant

Versus

M/s Hyper Techno Buildmart Private Limited

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Prashant Agarwal, PCA Apoorv Khator,, Adv.
For the Respondent	: None-appeared

ORDER

This matter was originally listed for 28.10.2021. However, on the mentioning made, the matter was listed for today. Though notice was served, as noted in the order dated 18.02.2021, no representation made by the Respondent Corporate Debtor and no reply has been filed even after service of notice. Even today there is no representation. In the circumstances, list this matter on 28.10.2021 on which date the matter was originally directed to be listed. It is made clear that if there is no representation by the Corporate Debtor on the said date and no reply is filed, appropriate order will be passed in the CP based on

the records available. Petitioner shall serve this order on the respondent and file the affidavit of service within four weeks.

-Sd-
(K.K. Vohra)
Technical Member
August 12, 2021

-Sd-
(Ajay Kumar Vatsavayi)
Judicial Member